

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:1773
ANSWERED ON:08.08.2006
BAN ON STONE CRUSHERS .
Athawale Shri Ramdas

Will the Minister of MINES be pleased to state:

- (a) Whether the Hon'ble Supreme Court in the year 1992 and the Delhi High Court on November 19, 2003 have issued any directions to stop mining and operation of stone crushers on the Mehrauli ridge in Delhi;
- (b) If so, the details thereof;
- (c) Whether the Government has taken any steps in this regard; and
- (d) If so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF MINES (Dr. T. SUBBARAMI REDDY)

(a) & (b): As per available information, the Hon'ble Supreme Court in its judgement dated 15.05.1992 in Civil Writ Petition No. 4677 of 1985 had imposed ban on operation of stone crusher in the Union Territory of Delhi w.e.f. 15.8.1992. The Supreme Court vide its judgement dated 6.05.2002 further extended this ban to an area of 5 kms. from Delhi-Haryana border in the extension of Aravalli hills. The High Court of Delhi restricted mining in the Mehrauli ridge vide its order dated 19.11.2003

(c)&(d): As per available information, the Government of National Capital Territory of Delhi has started patrolling, continuous monitoring and rehabilitation of mining areas.